

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

## ALLAHABAD

DATED: THIS THE 29TH DAY OF MAY 1997

Hon'ble Mr. T. L. Verma JM  
CORAM : Hon'ble Mr. S. Dayal AM

ORIGINAL APPLICATION NO. 933/92

Union of India through Commandant  
Ordnance Depot, Fort,  
Allahabad. - - - - -

C/A Sri N.B.Singh

## Versus

By Hon'ble Mr. T. L. Verma JM

This application has been filed for quashing the order dated 27.6.1992 passed by the Prescribed authority under the Payment of wages Act.

2. Inview of the recent decision of the Hon'ble Supreme court in K. P. Gupta Versus Controller of Printing and Stationery, the matters arising out of the order of Prescribed authority under the Payment of wages Act are not cognizable by this Tribunal.

3. This application, therefore, is not maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicant from seeking remedial measures for redressal of grievance before the appropriate legal forum, if so advised.

  
Member (A)

  
Member (J)

SQI